

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:7888  
ANSWERED ON:17.05.2000  
USE OF GOVERNMENT ACCOMODATION BY KENDRIYA BHANDAR  
CHANDRA NATH SINGH; SHEESH RAM SINGH RAVI

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Directorate of Estates have allotted a number of Government residential quarters and office buildings to the Kendriya Bhandar to run its branch stores from 1963 onwards;
- (b) whether during the last 37 years, the Kendriya Bhandar has not made any efforts to acquire its own properties to open their shops/stores despite an offer from the Land and Development Office of the Ministry of Urban Development to Kendriya Bhandar in early 90s;
- (c) whether the Directorate of Estates has asked the Kendriya Bhandar to vacate the Government residential flats and building premises and make their own arrangements; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(SMT. VASUNDHARA RAJE)

- (a): Yes, Sir.
- (b): Government of India has been providing suitable accommodation in residential colonies for the whole-sale and primary stores of Kendriya Bhandar on nominal rent. The matter regarding allotment of accommodation to Kendriya Bhandar was reconsidered by the Directorate of Estates, Ministry of Urban Development and they decided in 1998 to allot vacant shops in various residential colonies to Kendriya Bhandar on payment of token rent of Rupee 1.00 per month.
- (c): No, Sir.
- (d): Does not arise.